



2026:AHC:25153

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1677 of 2026

Krishna Kumar

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anwar Ali
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Sri Anwar Ali, learned counsel for the petitioner seeks to withdraw the present writ petition with liberty to file afresh, in which the following reliefs have been sought:-

"I. To issue a writ order or direction in the nature of mandamus directing the respondents to pay to the petitioner the minimum of regular pay scale of Rs. 18,000/- per month in place of Rs. 5,980/- per month in view of the policy framed by the State Government on 24.09.2024 (Annexure No. 1 to this writ petition).

II. To issue a writ order or direction in the nature of the mandamus directing respondents to treat the continuous service of the petitioner for granting minimum o pay scale during the period in which the salary of the petitioner was transferred in the account of his wife.

III. Issue a writ, order or direction in the mandamus restraining the nature of respondents from orally removing the petitioner from service for seeking judicial remedy during pendency of the present writ petition.

IV. Issue any writ order or direction which this Hon'ble Court may deem fit and proper in the facts and circumstances of the case.

V. To award cost of the petition to the petitioner."

2. Learned Standing Counsel has no objection to the same.

3. Accordingly, the writ petition is **dismissed as withdrawn** with the aforesaid liberty.

February 5, 2026

N.S.Rathour

(Vikas Budhwar,J.)